

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. IA/5447/2023 IN C.P. (IB)/2(MB)2022

IN THE MATTER OF

RBL BANK LIMITED

VS

GEETA REFINERY PRIVATE LIMITED

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Sr. Adv. Mr. Ashish Kamat (PH)
For the Respondent: Counsel for the Respondent

ORDER

I.A. 5447/2023

The Applicant have already submitted their written submissions whereas the Respondent have tendered the same in Court today. In view of the same, the present I.A. is **reserved for orders.**

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham